

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6167 of 2016

Manibala Sinha Petitioner
Versus
State of Jharkhand & Ors. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : Mr. Ayush Aditya, Advocate
For the Respondents : Mr. Diva Kant Roy, JC to SC (Mines)-I

05/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect nos.5, 7 & 8 as pointed out vide stamp reporting dated 20.10.2016 have not been removed.

Defect nos.5, 7 & 8 are as follows:-

Defect no.5- Fresh Copy of page no.16 may be given.

Defect no.7- Annexure 5 appears incomplete, may be given by way of S/A.

Defect no.8- Anneuxre for case no. as mentioned in para 1(a) and prayer portion has not been filed.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 04.04.2017, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 02.07.2019, but defects have not been removed.

Learned counsel for the petitioner has prayed for two weeks time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 21.10.2016.

Put up this case on 29.09.2021.

Office is directed to delete the name of learned counsel, Md. Shamim Akhtar in the column of respondent from the cause-list.

(Kailash Prasad Deo, J.)